

**GOVERNMENT OF ANDHRA PRADESH**

**ABSTRACT**

Industries and Commerce Department – Containment, Control, and Prevention of COVID – 19 Epidemic - Consolidated Guidelines with regard to the exceptions for lock down – Partial Modifications – Certain Relaxations – Regarding.

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INDUSTRIES AND COMMERCE (P&I) DEPARTMENT

G.O.Rt.No.92

Dated:29.04.2020

**Read the following:-**

1. G.O.Ms.No.209, HM&FW (B2) Dept., dated 22.03.2020
2. MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.
3. G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.
4. Lr.No:I & C Dept/SPL.CS/171, I & C Dpt., DA Dt. 24.03.2020
5. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 25.03.2020.
6. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 27.03.2020.
7. G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020.
8. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 02.04.2020.
9. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 03.04.2020.
10. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 10.04.2020.
11. MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 14.04.2020.
12. G.O. Rt.No.238, HM&FW (B2) Dept., Dt. 14.04.2020.
13. MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 15.04.2020.
14. G.O. Rt.No.239, HM&FW (B2) Dept., Dt. 16.04.2020.
15. G.O. Rt.No.88, I& C (P&I) Department, Dt. 18.04.2020.

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**ORDER:**

In compliance of the orders issued in the reference 1<sup>st</sup> to 14<sup>th</sup> cited, Industries and Commerce Department has issued consolidated guidelines in the reference 15<sup>th</sup> read above for permitting industries to operate in the State duly imposing certain restrictions and distancing norms to prevent onset of community transmission of the Corona-virus.

2. However, representations have been received from the Industrial community from various districts like Nellore, Visakhapatnam, Srikakulam seeking certain clarifications and permissions.

3. Government after careful examination of the issues and in partial modifications of the orders issued in G.O.Rt.No.88, Industries & Commerce Department, Dated: 18.04.2020, hereby make the following relaxations in public interest.

- a) In order to facilitate smooth operations of Industries and Establishments, they are permitted to operate outside the Containment Cluster in Rural Areas, duly following social distancing & other norms as per G.O.Rt.No.88, Dt.18.04.2020.
- b) Further, movement of manpower is allowed Inter Mandal from Green to Green Zone, as per requirement, to ensure smooth operation of Industries.
4. Therefore, All District Collectors / SP's / Director of Factories, /Commissioner of Labour / Commissioner of Transport / and Director of Industries, are hereby instructed to comply with this Order.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY  
CHIEF SECRETARY TO GOVERNMENT

To

1. All the District Collectors
2. All the Superintendent of Police in the State
3. Commissioner of Police, Vijayawada and Visakhapatnam
4. Director of Factories, Andhra Pradesh, Vijayawada
5. Commissioner of Labour, Andhra Pradesh, Vijayawada
6. Commissioner of Transport, Andhra Pradesh, Vijayawada
7. Director of Industries, Andhra Pradesh, Vijayawada
8. All the General Managers of DIC.
9. All the Zonal Managers of APIIC.

Copy to

1. PS to Secretary to Chief Minister.
2. PS to Chief Secretary to Government.
3. PS to Special Chief Secretary to Govt., Industries & Commerce Dept.
4. PS to DGP, Andhra Pradesh.

//::FORWARDED BY ORDER:://

SECTION OFFICER